

ITEM NO.43

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 411/2024

(Arising out of impugned final judgment and order dated 01-03-2023 in CRLA No. 258/2018 passed by the High Court Of Judicature At Allahabad)

RISHI TALWAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.1011/2024-CONDONATION OF DELAY IN FILING and IA No.1014/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.1012/2024-EXEMPTION FROM FILING O.T. and IA No.1017/2024-CLARIFICATION/DIRECTION and IA No.1021/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Shahid Nadeem, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Aurangzeb Khan, Adv.
Mr. Vijay Kumar, Adv.
Mr. Mohd Ehatsham Rao, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 No representation on behalf of the respondent.

- 2 In view of the statement made by learned counsel for the petitioner that the mother of the petitioner has expired, the earlier bail order dated 16.01.2024 stands extended for a period of three weeks.
- 3 List the Special Leave Petition on 11.03.2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(POONAM VAID)
COURT MASTER